



**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 1362/26/1604

Date:- 20 -05-2026

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 13-02-2026 passed in OA No. 1362 of 2024 titled "Raja Muzaffar Bhat Vs UT of Jammu and Kashmir & Ors".

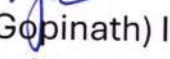
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi **order dated 13-02-2026 passed in OA No. 1362 of 2024 titled "Raja Muzaffar Bhat Vs UT of Jammu and Kashmir & Ors"**. J&K Pollution Control Committee has filed compliance report vide no. JKPCC/NGT/OA 1362/26/806 dated 30-04-2026 which was however not uploaded due to some defect.

The report is, therefore, being submitted again, which may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC



**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPC/NGT/OA 1362/26/806

Date:- 30 -04-2026

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 13-02-2026 passed in OA No. 1362 of 2024 titled "Raja Muzaffar Bhat Vs UT of Jammu and Kashmir & Ors".


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi **order dated 13-02-2026 passed in OA No. 1362 of 2024 titled "Raja Muzaffar Bhat Vs UT of Jammu and Kashmir & Ors"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. **1362 of 2024**

IN THE MATTER OF

“Raja Muzaffar Bhat V/s UT of Jammu & Kashmir & Ors.”

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated **13-02-2026** passed in O.A No. **1362 of 2024** titled **“Raja Muzaffar Bhat V/s UT of Jammu & Kashmir & Ors.”**.

Background:

That the Hon'ble National Green Tribunal vide Notice dated **13-02-2026** in **OA No. 1362 of 2024** directed as follows: -

“J&K PCC has filed the fresh report dated 09.02.2026 and the Applicant has also filed the rejoinder dated 11.02.2026. Learned counsel appearing for the J&K PCC seeks one week's time to examine the rejoinder and file additional affidavit. Counsel for the Applicant also seeks time to examine the report of the J&K PCC dated 09.02.2026 and file further rejoinder, if required. Parties are directed to complete the pleadings within eight weeks.”

Status Report:

In compliance of the directions issued by Hon'ble National Green Tribunal Principal Bench New Delhi, dated **13-02-2026** in **OA No. 1362 of 2024**, the report of the J&K Pollution Control Committee is as follows:

1. That District Mineral Officer, Geology and Mining Department, Doda was directed vide this office No. JKPCC/Sc./OA-1362/2024/26/2438-41; dated: 26.02.2026 and No. JKPCC/Sc./OA-1362/2024/26/2729-32; dated: 23.03.2026 (**Copies enclosed as Annexure 1 and 2**) to

provide information w.r.t Environmental Clearance for mining minerals in respect of the area within the polygon marked on the image and a copy of permissions given by the mining department in respect of said areas for stone extraction, if any.

2. That directions were issued to the three member committee constituted by J&K Pollution Control Committee to furnish reply to the issues raised by the Applicant in the rejoinder dated: 11.02.2026, vide this office No. JKPCC/Sc./OA- 1362/2024/26/2632-35; dated: 10.03.2026 **(Copies enclosed as Annexure 3)**
3. That DMO Doda has submitted its reply vide No. DMO/D/NGT/2025-26/877-79; dated: 24.03.2026 **(Copy enclosed as Annexure 4).**

Highlights of the report are briefed as under:

- a) No stone quarry/mining lease has been granted or allotted within the area/polygon marked in the image. However, three stone crusher units, namely M/s Butt Sons Stone Crusher, M/s Indrabi Stone Crusher and M/s Shiva Stone Crusher are located within the said area.
- b) Raw material utilized by these stone crushers has been either obtained through valid disposal permissions as and when applied for, for disposal of minerals generated during the execution of various road construction works undertaken by the State/Central Government or procured from other lawful sources.
- c) With regard to the mineral bearing/exposed land in and around the area under reference, locally known as Bhabore, administration has taken consistent and proactive measures to prevent unauthorized extraction from the hilly areas adjacent to these stone crushers. In this connection, Tehsildar Doda vide letter No. 80-83/JC dated: 19.09.2020 addressed to station

house officer, Police Station Doda, requested deployment of a patrolling party for regular monitoring of the area.

- d) Tehsildar Doda imposed a blanket ban on the extraction of minor minerals in and around the GMC Ghat road and within a radius of 500 meters of the crushers vide notice No. 71-79/JC/TD dated: 14.06.2023.
 - e) During recent field inspections and routine monitoring visits. No mineral extraction activity has been observed in and around the said units.
 - f) The adjoining uphill area comprises unconsolidated and loose terrace deposits, which naturally move downslope under the influence of gravity, often accelerated by rainfall.
 - g) No visible signs of recent quarrying activity, such as fresh quarry faces, benching, or mechanical excavation, were noticed.
 - h) Further, no evidence of use of machinery, including hydraulic rock breakers or excavator markings, has been detected. The weathered condition of rock surfaces, along with the presence of vegetation growth, indicates long-term natural stabilization, thereby confirming that no mining activity has been carried out in the area for a considerable period.
 - i) Out of the three stone crusher units located in the mentioned area, only 1 stone crusher unit namely M/s Indrabi Stone Crusher is operational as on date and the e-market portal of the remaining two stone crusher units has been deactivated by this office.
4. That copies of the consent to operate granted in respect of mining activities in district Doda have been submitted by Regional Director, J&K PCC Jammu vide No. JKPCC/RDJ/2026/77; dated: 07.04.2026

(Copy enclosed as Annexure 5). Consent has been granted in favour of three number of mining mineral blocks, details of which are briefed as under

Name of the minor mineral block	Validity of the consent
M/s Riaz Ahmad Mining Mineral Block 3/I Area 2.55 Ha Upstream Under construction bridge at Chenab River Village Shivnoti Tehsil Thathri District, Doda.	Upto 16.06.2027
Sh. .N.H Kazmi M/s Baba Farid-Ud-Din Baghdadi Minerals, (Extraction of Gypsum) at village Baria, Kothiyar, Tehsil and District Doda J&K	Upto May 2026
M/s Poonam Verma Minor Mineral RBM Block Doda-IV Area 2.07 Ha Right Bank of River Chenab Tehsil Mohalla District Doda.	Upto November 2026

5. That directions under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974, Section 31(A) Air (Prevention and Control of Pollution) Act, 1981 and Section 5 of the Environment (Protection) Act, 1986 have been issued to the Project Director, NHAI by J&K PCC vide No. JKPCC/Sc./2025/1843-48; dated: 26.12.2025 **(Copy enclosed as Annexure 6).**
6. That the committee constituted by J&K Pollution Control Committee has submitted its report based on the scrutinization of rejoinder filed by the Applicant **(Copy enclosed as Annexure 7).** The observations of the committee are as under:
 - i. The photographs at page Nos. 156 and 157 depict the same location, having geographical coordinates 33.151843, 75.798113, which does not fall within District Doda. The said location falls in District Kishtwar.

- ii. The photographs at page Nos. 158, 159, 162, and 163, bearing geographical coordinates **33.139098, 75.758241** and **33.139005, 75.758241**, correspond to *Aditya Stone Crusher* located at Jangalwar, Thathri. These images indicate storage of raw material within the premises of the stone crusher unit. The machinery visible in the photographs appears to be utilized for loading of finished goods/aggregates.
 - iii. The photograph at page No. 160 of the rejoinder, with geo-coordinates **33.150085, 75.7155593**, pertains to *Balaji Stone Crusher* at Moaza Mohalla, Doda. The image does not indicate any dumping or disposal of muck into the Chenab River.
 - iv. The photograph at page No. 161 is without geo-coordinates and cannot be verified. However, from the photograph it appears to be a natural landslide.
7. That the observation w.r.t Serial No (i), as stated above was further verified by the department of Ecology, Environment and Remote Sensing vide their office No. DEERS/JS/SSHD/2026/1359-60; dated: 27.04.2026
(Copy enclosed as Annexure 8).

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary
J&K PCC



**District Mineral Officer,
Geology and Mining Department,
Doda.**

No:- JKPC/Sc/OA-1362/2024/26/2438-41

Date:-26-02-2026.

Sub:- Hon'ble NGT in OA No. 1362/2024 titled Raja Muzaffar Bhat V/s UT of J&K.

Please refer to the rejoinder has been filed by the applicant in the matter O.A 1362/2024 titled Raja Muzaffar Bhat V/s UT of J&K vide dated 11-02-2026 (copy enclosed). It has been observed that stone quarrying has been carried out in vicinity of stone crushers over the past few years. Mining of Minor Mineral requires Environmental Clearance from competent authority as well as Consent to Operate (CTO) from J&K Pollution Control Committee.


Therefore, in exercise of powers to seek information under Section 20 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 25 of the Air (Prevention & Control of Pollution) Act, 1981, you are directed to provide the following information:

1. Environmental Clearance for Mining, Minerals in respect of the area within the polygon marked on the image appended as **Annexure-A**.
2. A copy of permissions given by Mining department in respect of said areas for stone extraction, if any.

Issued with the approval of Competent Authority.

Yours faithfully,

Encl:- As Above.


(Dr. R Gopinath), IFS
Member Secretary



Copy to the: -

1. Regional Director, J&K Pollution Control Committee Jammu with the direction to provide copies of consent orders issued in District Doda for mining from 2010 onwards.
2. Director, Geology and Mining Department, J&K Jammu for information.
3. Divisional Officer, J&K Pollution Control Committee Doda.

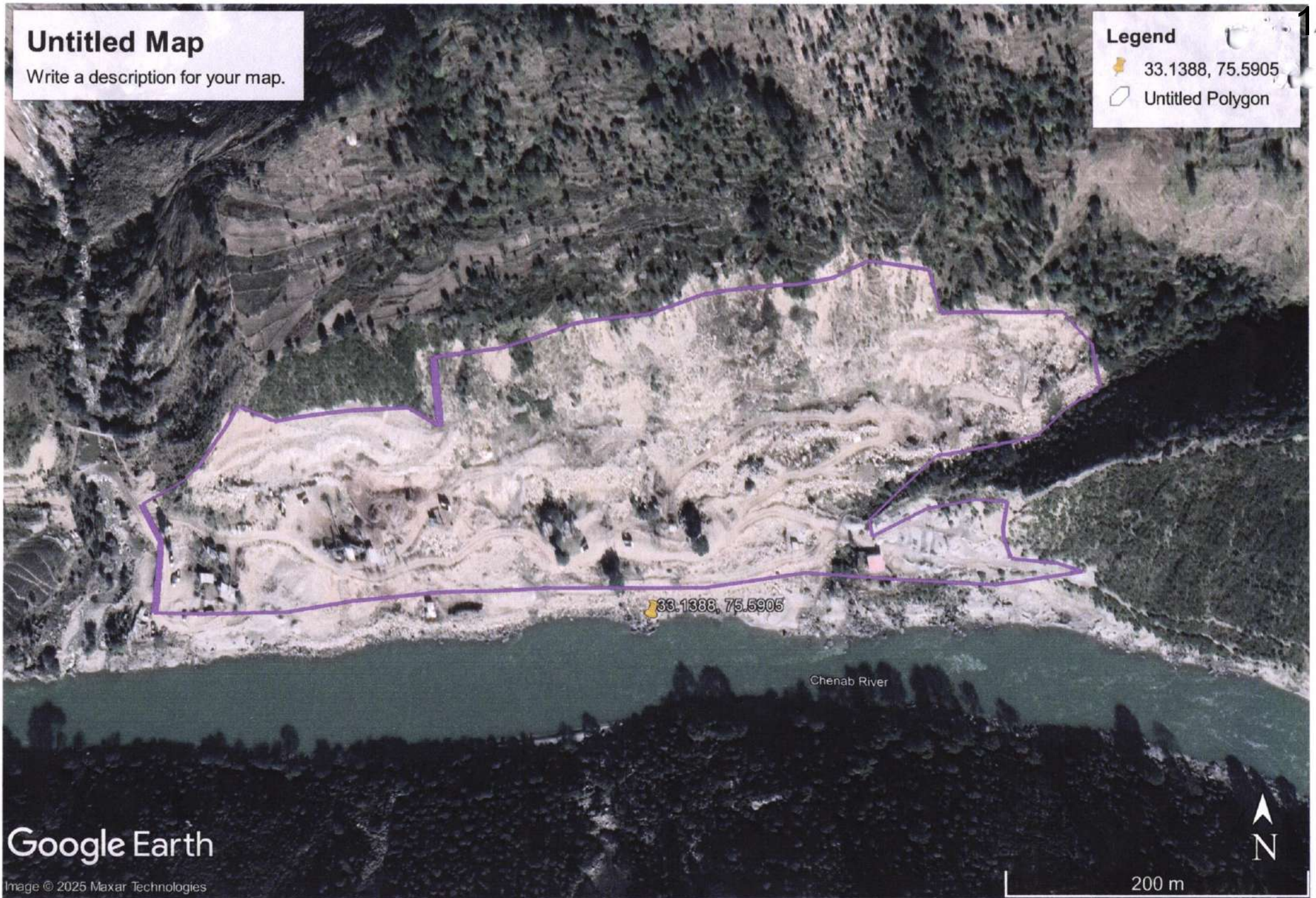
Untitled Map

Write a description for your map.

Legend

-  33.1388, 75.5905
-  Untitled Polygon

173



Amrinder-A

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**District Mineral Officer,
Geology and Mining Department,
Doda.**

No.: JKPC/Sc./OA-1362/2024/26/2729-32

Date: 23-03-2026

Sub: O.A. 1362/2024 titled Raja Muzaffar Bhat V/s UT of J&K.


Ref: JKPC/Sc./OA-1362/2024/26/2295-98; dated: 21.02.2026.

Sir,

With reference to this office No. JKPC/Sc./OA-1362/2024/26/2438-41; dated; 26.02.2026, you are again directed to provide the following information by or before 31st March 2026, for needful action.

1. Environmental Clearance for Mining, Minerals in respect of the area within the polygon marked on the image appended as Annexure-A.
2. A copy of permissions given by Mining department in respect of said areas for stone extraction, if any.

Yours sincerely,


Dr. R. Gopinath, IFS
Member Secretary

Copy to: -

1. Regional Director, J&K Pollution Control Committee Jammu with the direction to provide copies of consent orders issued in District Doda for mining from 2010 onwards.
2. Director, Geology and Mining Department, J&K Jammu for information.
3. Divisional Officer, J&K Pollution Control Committee Doda.

**Jammu and Kashmir
Pollution Control Committee**chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

1. **Sh Anil Sharma,**
Divisional Officer, J&KPCC Samba (North).
2. **Sh. S.K. Tripathi,**
Divisional Officer, J&KPCC Udhampur.
3. **Sh. Chander Singh Kotwal,**
TO to Regional Director, J&KPCC Jammu.

Urgent

No.: JKPCC/Sc./OA-1362/2024/26/ 2632-35

Date: 10-03-2026

Sub: O.A. 1362/2024 titled Raja Muzaffar Bhat V/s UT of J&K.

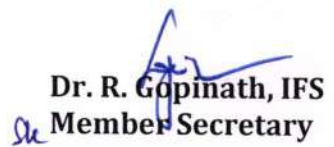
Ref: JKPCC/Sc./OA-1362/2024/26/2295-98; dated: 21.02.2026.

Sir,

With reference to the subject and reference cited above. In this connection, you are again directed to furnish pointwise reply/comments to the issues raised by applicant in the rejoinder dated 11.02.2026 (copy enclosed), by or before **15.03.2026**.

Encl: A/A

Yours sincerely,


Dr. R. Gopinath, IFS
Member Secretary

Copy to Regional Director, J&K PCC Jammu for information and requested to issue necessary instructions for expeditious and timely reply.



Government of Jammu and Kashmir
OFFICE OF THE DISTRICT MINERAL OFFICER, DODA
(Geology and Mining Department)

Email id: dmo.doda@jk.gov.in

Member Secretary,
 J&K Pollution Control Committee,
 Parivesh Bhavan, Forest Complex,
 Transport Nagar, Jammu/ Rajbagh, Srinagar.

No:- DMO/D/NGT/2025-26/ **877-79**

Dated: **24**/03/2026.

Subject: Hon'ble NGT in OA No. 1362/2024 titled Raja Muzaffar Bhat V/s UT of J&K.

Sir,

Kindly refer to your office letter No. JKPCC/Sc/OA-1362/2024/26/2438-41 dated 26-02-2026 and JKPCC/Sc/OA-1362/2024/26/2729-32 dated 23-03-2026 on the subject cited above. In this regard, it is to submit that as per the records available in this office, no stone quarry/mining lease has been granted or allotted within the area/polygon marked in Annexure-A of the referred communication. However, three stone crusher units, namely M/s Butt Son's Stone Crusher, M/s Indrabi Stone Crusher, and M/s Shiva Stone Crusher, are located within the said marked area.

Further, the raw material utilized by these stone crusher units has been either obtained through valid disposal permissions, as and when applied for, for disposal of minerals generated during the execution of various road construction works undertaken by the State/Central Government, as well as from other construction activities, in accordance with the applicable rules and procedures, or procured from other lawful sources.

With regard to mineral bearing/exposed land in and around the area under reference, locally known as Bhabore, it is to submit that the Administration has taken consistent and proactive measures to prevent unauthorized extraction from the hilly areas adjacent to these stone crushers. In this connection, the Tehsildar, Doda, upon observing instances of illegal mining and in light of complaints received from various quarters, vide letter No. 80-83/JC dated 19-09-2020 (copy enclosed), addressed to the Station House Officer, Police Station Doda, with a copy endorsed to this office, requested deployment of a patrolling party for regular monitoring of the area. It was also directed that, in case any illegal mining activity is detected on the uphill side of the stone crushers in Village Bhabore, the machinery involved shall be seized and an FIR registered against the concerned persons.

Further, the Tehsildar, Doda, imposed a blanket ban on the extraction of minor minerals in and around the GMC Ghat Road and within a radius of 500 meters of the crushers vide Notice No. 71-79/JC/TD dated 14-06-2023 (copy enclosed), which remains in force. This office has also undertaken regular enforcement actions, including seizure of

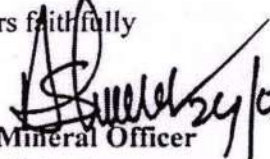
machinery, raw materials, and finished products from stone crushers installed in the vicinity of the polygon area, as well as from other violators operating in the said area, thereby ensuring strict compliance with the relevant provisions of law. It is further submitted that, as on date, the movement observed within the said polygon area primarily pertains to the operation of these stone crusher units and not to any mining activity.

During recent field inspections and routine monitoring visits, no mineral extraction activity has been observed in or around the said units. The adjoining uphill area comprises unconsolidated and loose terrace deposits, which naturally move downslope under the influence of gravity, often accelerated by rainfall. No visible signs of recent quarrying activity, such as fresh quarry faces, benching, or mechanical excavation, were noticed. Furthermore, no evidence of use of machinery, including hydraulic rock breakers or excavator markings, has been detected. The weathered condition of rock surfaces, along with the presence of vegetation growth, indicates long-term natural stabilization, thereby confirming that no mining activity has been carried out in the area for a considerable period.

It is pertinent to mention that out of three stone crusher units located in the mentioned area, only one stone crusher unit namely M/s Indrabi Stone Crusher is operational as on date and the e-market portal of the remaining two stone crusher units has been deactivated by this office.

The above submission is based on records available in this office and field inspections conducted from time to time.

Yours faithfully


District Mineral Officer
Geology & Mining Department
Doda

Copy to the:-

1. Deputy Commissioner, Doda for favour of kind information.
2. Joint Director, Geology and Mining Department, Jammu for favour of information.

OFFICE OF THE TEHSILDAR EXECUTIVE MAGISTRATE
1ST CLASS DODA

The Station House Officer,
Police Station,
Doda.



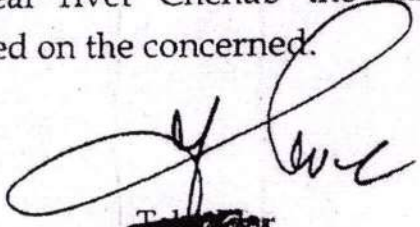
80-83/JC
Dated: 19/09/2020

Sub:- Unauthorized extraction of minor minerals by the owners of crusher units in village Bhabore Tehsil Doda.

Sir,

Kindly refer the subject cited above. In this regard, it is to inform you that on the uphill side of crusher units at village Bhabore near the bank of river Chenab, there is a stretch of state land bearing Kh. No. 583/557/474 min. Time and again, the undersigned has stopped the illegal mining activity of crusher owners in the said state land of village Bhabore.

Now, it is requested to you to kindly deploy a patrolling party which will patrol the area regularly and if any illegal mining activity is found on the said state land i.e. on the uphill side & on the eastern side of stone Crushers at village Bhabore near river Chenab the same (machinery) may be seized and FIR registered on the concerned.


Executive Magistrate 1st Class
Doda

Copy to the:-

1. District Magistrate, Doda for information.
2. Dy. Sup. Of Police (Hqr), Doda for information & necessary action.
- ✓ 3. District Mining Officer, Geology & Mining Department, Doda (Khellani) for information & necessary action.

UNION TERRITORY OF JAMMU AND KASHMIR
OFFICE OF THE TEHSILDAR (EXECUTIVE MAGISTRATE 1st Class),
DODA

M/S Chenab Stone Crusher,
 Village Arnora, Ghat,
 Doda.

M/S Riyaz Stone Crusher
 Village Arnora, Ghat,
 Doda.



NOTICE

Sub:- Discontinuation of extraction in and around M/S Chenab Stone Crusher and M/S Riyaz Stone Crusher.

Whereas, a representation has been received from the inhabitants of village Ghat Tehsil and District Doda on the online LG Grievance Portal; and

Whereas, in the said representation, the inhabitants of the village have requested this office to intervene regarding the danger to the habitation and environment due to illegal extraction of minor minerals by your stone crushers; and

Whereas, it has been intimated that the habitation rests at a distance of only 100 mtrs from river Chenab and that such extraction has damaged the surroundings of the area; and

Whereas, the extraction process has caused grave threats to graveyard located on the northern side of the extraction site; and

Whereas, it has been intimated that you have are extracting minor minerals by going deep into the ground, particularly during night time; and

Whereas, it has further been intimated that you have gone almost 100 feet deep to extract minerals and that it is a serious threat to the habitation since it has hollowed the eastern bed of the area which can prove fatal when the water level in the nallah increases; and

Whereas, it has been intimated that you lift water from Chenab river using motors and throw the polluted water after washing minerals back into the Chenab thus polluting the water body; and

[Signature]
 Tehsildar
 Executive Magistrate 1st Class
 Doda

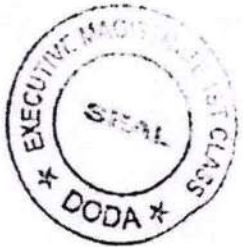
Whereas, the dust and smoke from the extraction has caused great inconvenience to the inhabitants of the area; and

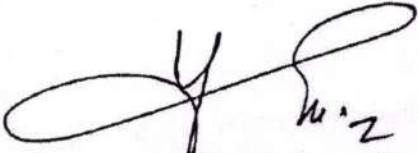
Whereas, from time to time, you have been notified of the grave impacts that the such type of extraction of minor minerals can have on the health of the people as well as on the surrounding areas. But the same has not been shown any positive response on your end.

Therefore, in the backdrop of this, it is ordered that a blanket ban is imposed on every extraction of minor minerals in and around GMC Ghat road and within a radius of 500 mtrs of crushers. Besides, necessary remedial measures be initiated forthwith to further escalate the damage.

No:- 71-79/JC/TD

Date:- 14.06.2023




Tehsildar
Executive Magistrate 1st Class
Doda

Copy to the:-

1. District Magistrate, Doda for kind information.
2. Senior Superintendent of Police Doda for kind information.
3. Additional District Development Commissioner, Doda for information. This is in reference to your office order **No. PWD-5/23/1585-93 dated:- 13.06.2023.**
4. Addl. Deputy Commissioner, Doda for kind information. This is in reference to the meeting held regarding the subject cited above.
5. Assistant Commissioner Revenue, Doda for kind information.
6. District Mineral Officer Doda for information and n/a.
7. SHO, Doda for information and n/a.
8. Divisional Pollution Officer Doda for information and n/a.



Government of Jammu & Kashmir
Jammu and Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
regionaldirectorjkspcbjmu@gmail.com

The Member Secretary,
JK Pollution Control Committee,
Jammu

No: - JKPCC/RDJ/2026/ 77

Dated: - 7/04/2026

Subject: - Hon'ble NGT in OA No. 1362/2024 titled Raja Muzaffar Bhat V/s UT of J&K.

Sir,

With reference to the subject cited above, kindly find enclosed herewith the copies of Consent to Operate granted in respect of mining activities in District Doda, as reported by the Divisional Officer, Doda vide letter No: PCC/DO/D/26/76 dated: 31/03/2026.

Submitted for your kind information and further necessary action.

Yours faithfully


Regional Director
JKPCC, Jammu

Encl: - 09 leaves



Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE DIVISIONAL OFFICER - DODA

NEAR CHENAB INSTITUTE BUILDING, TONDWAH
E-mail:- dopccdoda@gmail.com

The Regional Director,
J&K Pollution Control Committee,
Jammu.

No: PCC/DO/D/26/ 76

Dated:- 31/03/2026

Sub:- HONBLE NGT IN OA NO. 1362 TITLED RAJA MUZAFFAR BHAT VS UT OF J&K.

Sir,

In reference to afore cited subject kindly find enclosed herewith copies of consent order in respect of mining activities in Doda district.

Yours faithfully,

Gurpreet Singh
(Gurpreet Singh)
Divisional Officer
PCC Doda

T.O.
Put up with PC.

[Signature]
RD (S)

J&K Pollution Control Committee
(Jammu)

Receipt No: 22
Date: 4/4/26
Encls: Three
Signature



J&K POLLUTION CONTROL COMMITTEE

Jammu/Kashmir (<https://jkpcc.nic.net.in>)

CONSENT ORDER

Consent No.:- PCB/digital/25065661607 of 2025

Date:- 17/07/2025

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Riaz Ahmad

M/s RiazAhmad

Mining Mineral Block 3/I Area 2.55 Ha

Upstream Under Construction Bridge at Chenab River Village Shivnoti

Tehsil Thathri Distt. Doda.

for a period upto **16-06-2027** for Orange category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for operation of the minor mineral (RBM) having consented quantity as mentioned below with capital investment of Rs. 132 lacs.

S No.	Products/By-Products Name	Maximum Quantity	Unit
01	RBM Mining	28917	MT /annum

3. Compliance under Water Act:

- a. **Sewage Effluent** : The unit holder to maintain soakage pit and septic tank in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :
- Standards of discharge for sewage disposal:**

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the unit shall not exceed from KLD.
- ii. The daily quantity of water consumption shall not exceed KLD.
- iii. Waste water generated from the unit shall be disposed off as per JKPCC guidelines.

- c. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

4. Compliance under Air Act:

- a. The unit holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .
- b. The unit holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	0	0

The unit holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	Green belt in three rows around the periphery of unit and , Water sprinkling System and Pollution control devices as applicable under Environment Protection Act 1986.

5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

The unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The unit holder shall get the samples of treated emissions and effluents analysed from the J&K SPCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the unit .

8. The unit holder shall comply with the additional conditions as stipulated below :-

- i. The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order.
- ii. The unit holder has to keep a record of the Environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
- iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Board.
- iv. The unit holder shall be liable to pay compensation in case any damage is caused to the environment.
- v. The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- vi. The unit shall be under surveillance monitoring of J & K State Pollution Control Board.
- vii. The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. The unit holder shall adhere to general terms and conditions of Water / Air Acts and compliance of environment standards as per EP Act 1986.

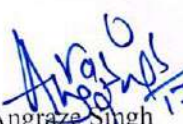
ix. **Specific conditions :**

1. That the Project Proponent shall comply with binding conditions of Air and Water Act and EP Act 1986. The field staff shall ensure / monitor that mining be carried out strictly as per the approved Mining Plan within the notified area, failing to carry out operation as per mining plan shall attract penalty and action as per EP Act. shall be taken.
2. That the Project Proponent shall ensure to comply the specific conditions of EC issued vide No. JKEIAA/2020/2020/184/25/II/1838-50 dt: 16-06-2025 and must follow all the standardized Environmental Clearance conditions mentioned in the Office Memorandum of MOEF&CC F.No. 2234/2018-IA.III dated 08/01/2019 read along with MOM No. JKEIAA/2016/02/VII/5051-61 dated 27/12/2021.
3. That the Project Proponent shall have proper water sprinkling system in the mining area , movement of vehicles under proper cover sheets and have thick vegetation of plants as per EC conditions.
4. That the Project Proponent shall submit the compliance of Environmental Clearance conditions to Central Office / Regional Director Office within one month and regularly on quarterly basis failing which consent be cancelled and legal action be initiated.
5. That the Project Proponent shall commence after proper demarcation of block and obtaining lease certificate for Commencement of Mining Operation from Geology and Mining Department and Mining shall be done manually strictly as per conditions laid down in EC.
6. That the Project Proponent shall commence after proper demarcation of block and obtaining lease Certificate for Commencement of Mining Operation from Geology and Mining Department and Mining shall be done manually and strictly as per conditions laid in EC.
7. The Project Proponent shall submit compliance report of the revised EMP within a specific period as decided by the Competent Authority.

x. The unit holder should apply 60 days in advance for renewal of consent before expiry the date of this Consent order.


xi. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn.

* This consent is issued purely from environmental angle and the JKPCCE shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


Angraze Singh
Asstt Env. Engineer



'By Order'


(Ghansham Singh)
Member Secretary 18.7.25

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above..
2. General Manager DIC Doda for information.
3. D.O PCB Doda for the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman JKPCCE for the information of Chairman.
5. M/s Riaz Ahmad Minor Mineral (RBM) Block 3 / I Area (2.55 Ha) Upstream Under Construction Bridge at Chenab River Village Shivnoti Tehsil Thathri Distt. Doda for information.
6. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/25065503521 of 2025

Dated:- 16/05/2025

Consent to Operate (Renewal) under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. S.N.H. Kazmi
M/s Baba Farid-Ud-Din Baghdadi Minerals,
(Extraction of Gypsum)
at village Baria, Kothiyar, Tehsil & District Doda (J&K)

for a period upto **May-2026** for **Red** category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner:

1. The consent granted by the JKPC is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the extraction of mineral consented quantity as under with capital investment as per schedule II Rs.101.00 lakhs. Any change / enhancement in production capacity, process shall have be intimated to the JKPC and unit holder has to apply fresh for the same.

S.No.	Products / By-product	Maximum Quantity (MTA)	Mining Lease Area (ha)
1	Extraction of Gypsum	75351	15.18

The emissions or discharge of environmental pollutants from the unit / establishment shall not exceed the relevant parameters and standards for the said industry, operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

The Consent is issued subject to the following conditions:

1. That no blasting shall be done to affect the Geomorphology of the rock and disturbances of BIO-mass only drilling /Chiseling/through excavator and ripper operation for excavation of gypsum stone only shall be allowed. In case blasting is involved lessee has to seek the permission from concerned authority.
2. Fugitive Dust Emissions (SPM & RSPM) from all sources should be controlled regularly monitored. Water spraying arrangements on haul roads, wagger loading, dump trucks (loading & unloading) pts should be provided properly maintained.
3. That in case of any damage/adverse impact to the environment or if the activity is associated with any disturbances to the environment, the objection certificate (NOC) shall be treated as cancelled.
4. This certificate is restricted to extraction of lime stone to the area mentioned as above, any extraction beyond that area shall be at the risk & responsibility of the lessee for which action as per provision of EP Act shall be taken. The entrepreneur shall conform to provisions under Water (P&CP) Act, 1974 Air (P&CP) Act 1981 and Environment Protection Act, 1986 before coming into commercial production.
5. That this NOC is to facilitate the unit holder to operate lease area as per mining act as applicable and not prejudice to mandate of Geology and Mining department.
6. The Waste (workshop & waste water from the mine generated, if any) should be properly collected, treated so as to conform to the standards prescribed issued by MOEF, GOI, New Delhi.
7. A green Belt of adequate width by planting the native species should be raised around the leased area, township, roads, OB dump site etc, in consultation with the Local Divisional Forest Officer/Agriculture Department. The density of the trees should be at least 2500 plants/ha. That the lessee will cover at least 30% of the total mining area under dense.
8. The stage-wise reclamation programmed in the lease hold area should be implemented. The land reclamation & black filling should be carried out concurrently with the mining activity.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects..
10. The top Soil and OB dumps should be stacked in earmarked dump sites only.
11. Fugitive emission should be controlled & regularly monitored. Adequate measures for control of fugitive emissions should be taken during drilling operation, loading & transportation of material.
12. Adequate measures should be taken for control of noise level below 75 db (A) in the work environment.




13. Workers engaged in drilling, chiseling, blasting operation etc should be provided with ear plugs/muffs & safety measures.
14. Failure to comply with any conditions mentioned above could result in withdrawal of this consent.
15. An adequate arrangement of water is to be made at the site for dust suppression during operation, plantation & treatment waste water generated from the use of water at site.
16. No Mining shall be carried out in the Forest Land for which Forest Clearance is must.
17. No Mining shall be carried out in Wildlife reserve area.
18. Major approach road and haul roads shall be metal topped.
19. Drill should be wet operated only.
20. The Company shall obtain approval of State Ground Water Authority/Board for use of Ground water if any for mining operation.
21. No Change in mining technology and scope of working should be made without prior approval of the Indian Bureau of Mines.
22. The above condition will be enforced inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981. Environmental (Protection) Act 1986 public liability insurance Act 1991 along with their amendments and rules.
23. That the unit holder shall not encroach the demarcated Forest/ Wildlife protected area/conservation reserve.
24. That the issuance of condition of this PCC for the extraction of limestone from the proposed area shall in no way be binding upon this PCC to grant to the unit holder .
25. That the project proponent will restrict mining activity to granted area only and leave rest of the area for the dense plantation green belt development.
26. **Self Monitoring Schedule:** The unit holder shall get the samples of treated emissions and effluents analysed from the J&K PCC laboratory or laboratory approved by the J&K PCC and submit self monitoring report by half yearly for ascertaining the efficacy of pollution control devices to check the quality of emission as per limits prescribed under environment protection act 1986.

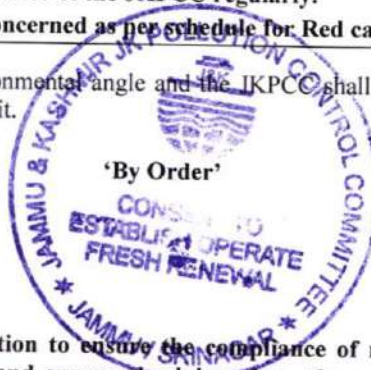
Specific conditions:-

- i. The unit holder shall ensure up gradation of Emission Control Measures, proper sprinkling of water regularly, Movement of Trucks for raw material as well as product under proper cover sheet.
- ii. The project proponent shall submit the compliance of Environmental Clearance conditions by JK SEIAA vide EC No. JKEIAA/2017/27/1347-59 dated 18/05/2021.
- iii. The unit holder shall carry out mining as per the approved mining plan.
- iv. The unit holder shall all safeguards to protect the environment.
- v. The unit shall remain under surveillance of the JKPCCE regularly.
- vi. The periodic inspections by D.O. Concerned as per schedule for Red category units.

* This consent is issued purely from environmental angle and the JKPCCE shall not be responsible for any claim, counter claim, ownership, partnership etc. of the unit.


(A. B. Jandial)

Asstt. Environmental Engineer




Member Secretary

19-5-21

Copy to the :-

1. Regional Director PCC, Jammu with the direction to ensure the compliance of monitoring and implementation of all the conditions of Environmental Clearance (EC) and approved mining plan, the report on the same to submit central office, besides other binding conditions of Air, Water and EP Act.
2. Director Geology & Mining Department Jammu and Kashmir, Jammu for information to ensure that mining activity be carried out strictly as per approved Mining Plan.
3. General Manager DIC Doda for information.
4. D.O PCC Doda with direction to monitor the conditions of environmental clearance regularly and submit half yearly monitoring report of quality of surface water / ground water, restoration / reclamation of the mining area.
5. P.A. to Chairman, J&K PCC for information of the Chairman.
6. M/s Baba Farid-Ud-Din Baghdadi Minerals at village Baria, Kothiyar, Tehsil & District Doda for compliance of above said conditions.
7. Office file.

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.



J&K POLLUTION CONTROL COMMITTEE

Jammu/Kashmir (<https://jkpcc.nic.net.in>)

CONSENT ORDER

Consent No.:- PCB/digital/25045793848 of 2025

Date:- 08/11/2025

Consent to Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of

M/s Poonam Verma
Minor Mineral RBM Block Doda- IV Area 2.07 Ha
Right Bank of River Chenab
Tehsil Mohalla Distt. Doda.

for a period upto **November 2026** for Orange category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
- The consent granted is valid for operation of the minor mineral (RBM) having consented quantity as mentioned below with capital investment of Rs. 722 lacs.

District	Mining Area	Block	Area with geo reference	Qty. as per Env. Clearance
Doda	RBM Block Doda IV Right Bank of River Chenab Teh. Mohalla Doda	Doda -IV	2.07 Ha A. 33 ⁰ 09' 0.67" N 75 ⁰ 43' 10.85" E & O. 33 ⁰ 09' 0.34" N 75 ⁰ 43' 13.88" E	23473.80 MT /annum

3. Compliance under Water Act:

- a. **Sewage Effluent** : The unit holder to maintain soakage pit and septic tank in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30

b. Water consumption & disposal

- The daily quantity of sewage effluent from the unit shall not exceed from KLD.
- The daily quantity of water consumption shall not exceed KLD.
- Waste water generated from the unit shall be disposed off as per JKPC guidelines.

- c. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (5 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

4. Compliance under Air Act:

- a. The unit holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .

S.No.	Pollution Control Equipments
1	Green belt in three rows around the periphery of unit and , Water sprinkling System and Pollution control devices as applicable under Environment Protection Act 1986.

5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

The unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The unit holder shall get the samples of treated emissions and effluents analysed from the J&K SPCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the unit .

8. The unit holder shall comply with the additional conditions as stipulated below :-

- The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order.
- The unit holder has to keep a record of the Environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
- Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Board.
- The unit holder shall be liable to pay compensation in case any damage is caused to the environment.
- The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- The unit shall be under surveillance monitoring of J & K State Pollution Control Board.

The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

- vii. The unit holder shall adhere to general terms and conditions of Water / Air Acts and compliance of environment standards as per EP Act 1986.

viii. Specific conditions :


- That the Project Proponent shall comply with binding conditions of Air and Water Act and EP Act 1986. The field staff shall ensure / monitor that mining be carried out strictly as per the approved Mining Plan within the notified area, failing to carry out operation as per mining plan shall attract penalty and action as per EP Act. shall be taken.
- That the Project Proponent shall ensure to comply the specific conditions of EC issued vide No. JKEIAA/RBM/2025/709/3074-81 dt: 18/8/2025 and must follow all the standardized Environmental Clearance conditions mentioned in the Office Memorandum of MOEF&CC F.No. 2234/2018-IA.III dated 08/01/2019 read along with MOM No. JKEIAA/2016/02/VII/5051-61 dated 27/12/2021.
- That the Project Proponent shall have proper water sprinkling system in the mining area , movement of vehicles under proper cover sheets and have thick vegetation of plants as per EC conditions.

4. That the Project Proponent shall submit the compliance of Environmental Clearance conditions to Central Office / Regional Director Office within one month and regularly on quarterly basis failing which consent be cancelled and legal action be initiated.
5. That the Project Proponent shall commence after proper demarcation of block and obtaining lease certificate for Commencement of Mining Operation from Geology and Mining Department and Mining shall be done manually strictly as per conditions laid down in EC.
6. That the Project Proponent shall commence after proper demarcation of block and obtaining lease Certificate for Commencement of Mining Operation from Geology and Mining Department and Mining shall be done manually and strictly as per conditions laid in EC.
7. The Project Proponent shall submit compliance report of the revised EMP within a specific period as decided by the Competent Authority.
8. The Project Proponent shall ensure that there is no complaint from local residents regarding mining operations.
9. The mining operations shall be carried out only during the day time i.e from 8 AM to 6 PM only.
10. The Project Proponent shall undertake regular monitoring of natural water sources/ water resources / springs and perennial nallahs existing and flowing around the mining lease area.
11. The Project Proponent shall monitor air quality Parameters PM10, PM2.5, NO2, SO2 and CI etc. in the impact zone.
12. The Project Proponent shall undertake the mining strictly in compliance with Sustainable Sand Mining Management Guidelines, 2016.

ix. The unit holder should apply 60 days in advance for renewal of consent before expiry the date of this Consent order.

x. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn.

* This consent is issued purely from environmental angle and the JKPC shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


Angraze Singh
Asstt Env. Engineer
19/11/2025




(Dr. R. Gopinath)
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above..
2. General Manager DIC Doda for information.
3. D.O PCB Doda for the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman JKPC for the information of Chairman.
5. M/s Poonam Verma Minor Mineral (RBM) Block Doda- IV Area (2.07 Ha) Right Bank of River Chenab Tehsil Mohalla Distt. Doda for information.
6. Office file

The unit holder may download the list of standards from website jkpcb.nic.in and cpb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Jammu and Kashmir Pollution
Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Project Director,
Regional Office,
National Highway & Infrastructure Development Corporation Limited,
Sec-6, Channi Himmat, Jammu, 180015.
(Email: ro.jammu@nhidcl.com)**

No: JKPCC/Sc./2025/1043-48.

Date: 26.12.2025

Sub:- Directions under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 and Section 5 of Environment (Protection) Act, 1986.

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 provides for the prevention and control of Air pollution and maintaining Air quality; and
2. Whereas, Section 22 of the Air (Prevention and Control of Pollution) Act, 1981 provides as under:-
*"No person *** operating any Industrial Plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standard laid down by the State Board under clause(g) of sub section (1) of Section 17."*
3. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 provides for the prevention and control of water pollution and maintaining or restoring of wholesomeness of water; and
4. **Whereas**, it is provided under sub-section 24(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 that no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences; and
5. Whereas, provisions have been laid under Rule 4.0 of the Construction and Demolition Waste Management and Rules, 2025 for Management of Construction and Demolition waste (**Appended as Annexure-I**), which follows as under:

Rule 4: Management of Construction and Demolition Waste. –

1. *Every producer shall be responsible for disposal and management of the construction and demolition waste generated by him in an environmentally sound manner in accordance with these rules. He shall also meet the extended producer responsibility targets set out in the First Schedule.*
2. *The extended producer responsibility framework shall be implemented and monitored through an online portal, and the following entities shall register on the portal, namely: -*
 - a) *Producer;*
 - b) *Operator of Intermediate Waste Storage Facility;*
 - c) *Recycler; and*
 - d) *Collection point established by local or development authority.*
6. *Whereas, the Rule no. 9 under C&D Waste Management Rules, 2025, provides as under-*

Rule 9: Responsibilities of the Waste Generator and producer. –

1. *The waste generators shall take following measures for waste management, namely:-*
 - a) *collect and segregate waste to facilitate reuse and recycling into separate material streams;*
 - b) *store the waste and take steps for its recycling, either in-situ processing or off-site processing;*
 - c) *transport entire waste to collection point or intermediate waste storage facility or hand over waste to an authorized agency or recycler, as appropriate;*
 - d) *take steps to prevent air pollution, littering of waste and avoid public nuisance during collection, segregation, storage of waste;*
 - e) *comply with the orders and directions of the local authority, development authority and other implementing and enforcement agencies.*
2. *The producer shall follow the standard operating procedures for environmentally sound management of waste, as specified by the Central Board, State Board, local authority and development authority.*
3. *The producer shall undertake demolition in compliance with 'IS 4130: Safety code for demolition of buildings' or any other standard operating procedures and measures for demolition as specified by the local authority and development authority.*
4. *The producer shall prepare an integrated waste management plan, with approval of local authority and development authority of all construction activities in a any jurisdictional area.*
5. *The producer shall inform the local concerned before undertaking any demolition activity.*

Q2

7. Whereas, Guidelines on Dust Mitigation Measures in handling construction material and C&D wastes, notified by CPCB 2017 provide for steps to be taken to mitigate dust pollution generated during storage of Construction & Demolition waste. (**Appended as Annexure-II**).
8. Whereas, the construction work of the National Highway & Infrastructure Development Corporation Limited (NHIDCL) from Dulhasti to Bandarkoot is under progress; and
9. Whereas, NHIDCL was required to implement Standard Operating Procedure (SOP) issued by MoEF&CC vide F. NO. IA3-22/40/2022- IA III (E198668), dated: 06.02.2023.
10. Whereas, it has been observed by Regional Officer, MoEF&CC, Chandigarh, that multiple violations have been made specifically w.r.t Soil Conservation Measure, Muck dumping Plan, Noise Management, Air Pollution Control and Water Management.
11. Whereas, it was further observed that muck is directly dumped into River Chenab and their tributaries, thereby altering the river's natural ecology.
12. Whereas, a written complaint has been received in this office regarding the violations caused by concerned Contractor.

Now therefore, in view of the above position of law, the deficiencies that persist in the implementation of the Construction and Demolition Waste Management Rules 2016 and in exercise of powers under Section 5 of the Environment (Protection) Act 1986, Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued:

1. The project authorities shall ensure that the muck is deposited at designated sites only and in no case the muck should find its way into the river.
2. Engineering measures shall be taken by the project authorities to ensure that the muck does not enter the main course of rivers/ streams.
3. The project authorities shall take necessary steps for eco-restoration of muck dumping sites through engineering and biological means.
4. Project authorities shall ensure compliance with C&D waste rules and the guidelines on dust mitigation Measures in handling construction material and C&D wastes, notified by CPCB 2017.
5. Project Authorities shall ensure that there is no air pollution, noise pollution & dust pollution during the execution of the project.



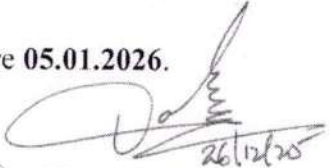
Further, the Project Director, National Highway & Infrastructure Development Corporation Limited (NHIDCL), Jammu and Kashmir shall:

- i) Acknowledge the receipt of these directions **within two weeks** and ensure enforcement of the directions stated above; and,
- ii) Submit the details of designated muck dumping sites between Dulhasti and Bandarkoot along with their geographical coordinates.
- iii) Submit requisite Environmental Management Plan for restoration of the dumping sites.
- iv) Submit details of reforestation measures taken to restore degraded site.
- v) Submit details of mitigation measures to prevent entry of muck into water bodies.
- vi) Submit list of contractors presently engaged for ongoing construction work.
- vii) Submit brief details of in-house environmental compliance monitoring panel setup by headquarters.

Non-compliance of these directions shall invite necessary actions under relevant laws including imposition of Environmental Compensation on the basis of Polluter Pays Principle (PPP) in terms of directions of the Hon'ble National Green Tribunal and filing of complaint under The Environment (Protection) Act, 1986, The Air (Prevention & Control of Pollution) Act, 1981 and The Water (Prevention & Control of Pollution) Act, 1974 before the Competent Authority.

The reply to directions as above should reach this office by or before **05.01.2026**.

Encl:- As Above.


26/12/25
(Vasu Yadav)
Chairman

Copy to the:

1. Commissioner/Secretary to the Government, Department of Forest, Ecology and Environment, Civil Secretariat, Jammu for information.
2. Divisional Commissioner, Jammu for information.
3. Deputy Commissioner, Kishtwar for strict monitoring and enforcement of the directions stated above.
4. Regional Director, J&K PCC Jammu for information & necessary action.
5. Regional Officer, MoEF & CC Regional Office Chandigarh.

Subject; OA No 1362/2024, Titled Raja Muzaffar Bhat Vs UT of J&K.

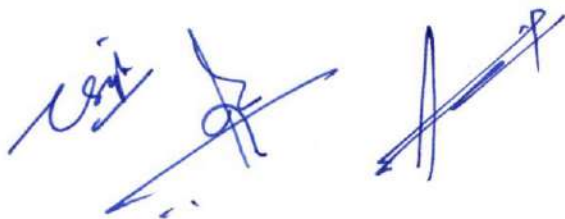
The reply of Rejoinder submitted by Petitioner before Hon'ble NGT dated 13.02.2026.

1. **Point No 3-5;** The required information pertains to responded No 2 & 4 (District Magistrate Doda and DMO Doda).
2. **Point No. 6:** The photographs at page Nos. 156 and 157 are of the same location, having geographical coordinates 33.151843, 75.798113, which does not fall within District Doda, however the said location falls in District Kishtwar.

Further, the photographs at page Nos. 158, 159, 162, and 163, bearing geographical coordinates **33.139098, 75.758241** and **33.139005, 75.758241**, correspond to *Aditya Stone Crusher* located at Jangalwar, Thathri. These images indicate storage of raw material within the premises of the stone crusher unit. The machinery visible in the photographs might be used for loading of finished goods/aggregates.

The photograph at page No. 160 of the rejoinder, with geo-coordinates **33.150085, 75.7155593**, pertains to *Balaji Stone Crusher* at Moaza Mohalla, Doda. The image does not indicate any dumping or disposal of muck into the Chenab River.

Additionally, the Photograph at page no.161 is without Geo-Coordinates and can not be verified. However, from the photograph it appears to be a natural landslide.



**Directorate
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Srinagar, 190018

The Member Secretary
J&K Pollution Control Committee
J&K, Jammu

No: DEERS/JS/SSHD/2026/1359-60

Dated: 27-04-2026

Subject: O.A. 1362/2024 titled Raja Muzaffar Bhat V/s UT of J&K.

Ref: **No: JKPCCC/Sc./OA-1362/2024/26/422 dated 25-04-2026**

Sir,

Kindly refer to the communications cited above regarding verification of the exact jurisdiction of the locations, with reference to the photographs placed at Page Nos. 156 and 157.

In this regard, it is submitted that the specified coordinates (both coordinates are overlapping with each other) were examined using remote sensing satellite data, as detailed at **Annexure-A**. The analysis indicates that there are no discernible/visible signatures of mining activity at the given coordinates in the satellite imagery.

Further, as per the Survey of India district boundary layer, the said coordinates fall within the jurisdiction of Kishtwar District.

Hence submitted for further necessary action at your end please.

Yours faithfully,

(Majid Farooq)
Jr. Scientist (HQ)

Ecology, Environment & Remote Sensing
J&K, Jammu

Copy submitted to:

The PCCF/Director, DEERS for favour of kind information please.

ANNEXURE-A



2012
Google Earth



2024
WorldView 02



2026
Sentinel